

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 21-03-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/IBC/2/CHE/2024

PETITION NUMBER : CP(IB)/88(CHE)2022

**NAME OF THE APPLICANT : S Dehaleesan (RP)
M/s. Malola Management Consulting
Services Pvt Ltd**

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Reg 33(1) & 34(1) of IBBI Reg, 2016
r/w Rule 11 of NCLT Rules, 2016**

ORDER

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant. Mr. S. Dehaleesan, Ld. RP is present in person.

This is an Application for appointing a Liquidator to liquidate the Corporate Debtor. There are no moveable or immoveable assets in the Corporate Debtor. The Committee of Creditors has recommended the Liquidation of the Corporate Debtor (Page no.49). Form H mentions Liquidation value as Rs.19.73 Lakh. However, the Counsel could not identify the source of the Liquidation value.

Application is posted for hearing on **25.04.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)